162	Written Answers to	[RAJYA SABHA]	Unstarred Questions
	Maharashtra		Parbhani
	Maharashtra		Sangli
	Maharashtra		Solapur Rural
	Maharashtra		Solapur City
	Maharashtra		Ahmednagar
	Maharashtra		Kolhapur
	Maharashtra		Washim
	Maharashtra		Jalna
	Maharashtra		Dhule
	Maharashtra		ICP Pune
	Maharashtra		Ratnagiri

Compensation to 1984 riot victims vis-a-vis other victims

2723.SHRI NARENDRA BUDANIA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that Government had recently announced ₹5 lakh aid as compensation to 1984 riot Sikh victims; and
- (b) if so, what about other riot victims during the past thirty years including 2002 communal riots in Gujarat, and the details of their status?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) Yes, Sir. The Government has approved the grant of enhanced relief of ₹ 5 Lakh per deceased person, who died during 1984 riot Sikh victims.

(b) The Central Government is administering a scheme titled "Central Assistance to the Civilian Victims of Terrorist/Communal/Naxal Violence" for the sustenance and maintenance of the families of the civilian victims of Terrorist/Communal/Naxal Violence. The said scheme for assistance to Civilian Victims of Communal Violence is effective from 1.4.2008. under this scheme, an amount of ₹ 3.00 lakh is given to the civilian victims/Next of Kin (NoK) of the victims in the case of death or incapacitation/disability with 50% or more, subject to the condition that no employment has been provided to any of the family members of the victims by the State Government.